

ITEM NO.9

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 3/2014 in Petition(s) for Special Leave to Appeal (C) No(s).
14376/2012

(Arising out of impugned final judgment and order dated 09/11/2011
in CWP No. 19405/1986 passed by the High Court Of Judicature at
Allahabad)

PRABHAWATI AGARWAL & ORS.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS.
(For impleadment)

Respondent(s)

Date : 16/09/2014 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s)

Mr.N.K. Verma,Adv.
Mr. Mushtaq Ahmad,Adv.

For Respondent(s)

Dr. Kailash Chand,Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to file
substitution application.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER

Signature Not Verified

Digitally signed by
Madhu Bala
Date: 2014.09.17
16:43:27 IST
Reason: